

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7041/2016

(Arising out of impugned final judgment and order dated 13-05-2016 in MCRC No. 10611/2015 passed by the High Court of Madhya Pradesh, Indore Bench)

MANIK HIRU JHANGIANI

Petitioner(s)

VERSUS

STATE OF M.P.

Respondent(s)

(IA No. 14930/2016 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 14931/2016 - EXEMPTION FROM FILING O.T.)

Date : 14-12-2023 This matter was called on for pronouncement of judgment today.

For Petitioner(s) Mr. Sajjan Poovayya, Sr. Adv.
Mr. Vijayendra Pratap Singh, Adv.
Mr. Kamal Shankar, Adv.
Ms. Arti Singh, AOR
Mr. Atul N, Adv.
Mr. Kshitiz Rao, Adv.
Mr. Aakashdeep Singh Roda, Adv.
Ms. Pooja Singh, Adv.

For Respondent(s) Mr. Pashupathi Nath Razdan, AOR
Mr. Nirmal Kumar Ambastha, Adv.
Mr. Mirza Kayesh Begg, Adv.
Ms. Maitreyee Jagat Joshi, Adv.
Mr. Astik Gupta, Adv.
Ms. Akanksha Tomar, Adv.
Mr. Argha Roy, Adv.

Hon'ble Mr. Justice Abhay S. Oka pronounced the Reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Sanjay Karol.

Leave granted.

The Appeal is allowed in terms of the signed Reportable judgment.

Pending applications stand disposed of accordingly.

**(ASHISH KONDLE)
COURT MASTER (SH)**

**(AVGV RAMU)
COURT MASTER (NSH)**

[THE REPORTABLE SIGNED JUDGMENT IS PLACED ON THE FILE]